

**NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.125  
CP(IB)/60(MP)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Encore Asset Reconstruction Company Pvt Ltd  
V/s  
Keshav Kumar Nachani  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on 21/03/2024**

**Coram:**

P. Mohan Raj, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Mr. Gaurav Chhabra (Online)  
For the Respondent : None

**ORDER**

This is an application filed by the Applicant/Encore Asset Reconstruction Company Pvt Ltd under Section 95 of the IBC, 2016.

No one appears for the Respondent.

In this matter, RP was appointed and has also filed his report.

Issue notice to the Respondent/Personal Guarantor.

Let the notice be served by the Applicant/Creditor to the Respondent/Personal Guarantor within one week, and the Personal Guarantor to reply thereon within the next two weeks.

With this, list the matter on **03.05.2024**.

Sd/-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

Neeraj

Sd/-

**P. MOHAN RAJ**  
**MEMBER (JUDICIAL)**